

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 11/12/2019

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/1118/IB/2018
NAME OF THE PETITIONER(S) : UNIQUE ROOF PVT LTD
NAME OF THE RESPONDENTS : SCM GARMENTS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

I. E. K. Kesava
B. Sarath Babu
G. Prabhu
T. John

Counsel for
Corporate Debtor



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ORDER

This Application is moved by the Learned IRP of the Petitioner, in view of the CIRP being initiated, subsequent to the filing of the Petition of the Company Petitioner. It is seen that vide order dated 04.09.2019 this Tribunal was pleased to initiate CIRP as against the Corporate Debtor therein based on the Petition filed by the Operational Creditor in IBA/316/2019. Since the Petitioner being the Corporate Debtor in IBA/316/2019, who is under CIRP, it is evidenced that the Corporate Debtor is required to be represented in relation to all pending proceedings only by the Insolvency Resolution Professional appointed by this Tribunal. Even though the IRP is not present, Learned Counsel for the Corporate Debtor is present and the Corporate Debtor represents that a copy of the Application has been duly furnished to the Counsel. This Application being formal stands allowed. Let the amendment be duly carried out in the Company Petition itself by the IRP representing the Petitioner. Let the reply of the Corporate Debtor be filed within a period of two weeks from today. Post this matter for enquiry on **20.01.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)